

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 64/(MAH)/2013
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

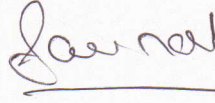
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES:

Mr. Anilkumar Poddar
V/s.
M/s. Neo Infracon Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Saurabh Singh	Company Secretary (Respondent)	

Order

CA. No. 64/219/CLB/MB/MAH/2013

The Applicant filed this CA 64/2013 u/s. 219 of the Companies Act, 1956.

The Applicant side is called absent and Respondent side is present stating that the documents which the Applicant has sought were already supplied. Therefore, he has sought for dismissal of Company Application, however, the Applicant being called absent, this Application is dismissed ⁱⁿ default.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)